

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3472
ANSWERED ON:01.12.2010
BILATERAL TREATIES WITH ASIAN
Shantha J.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there is any proposal to review bilateral treaties with any Asian countries;
- (b) if so, the details of any such proposals; and
- (c) the circumstances under which Government reviews bilateral treaties with foreign countries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a) & (b) Yes. Details of treaties/agreements under review are as follows:

| Sl.No. | Country | Name of Treaty |
|--------|---------|----------------|
|--------|---------|----------------|

- | | | |
|-----|--------------|----------------------------------------------------------|
| 1. | China | Double Taxation Avoidance Agreement |
| 2. | Indonesia | (i) Air Services Agreement |
| | | (ii) Double Taxation Avoidance Agreement |
| 3. | Israel | (i) Double Taxation Avoidance Agreement |
| | | (ii) Air Transport Agreement |
| | | (iii) Programme on Cultural and Educational Cooperation. |
| 4. | Japan | Double Taxation Avoidance Agreement |
| 5. | Jordan | Double Taxation Avoidance Agreement |
| 6. | Malaysia | (i) Double Taxation Avoidance Agreement |
| | | (ii) Air Services Agreement |
| 7. | Mongolia | Double Taxation Avoidance Agreement |
| 8. | Nepal | 1950 Treaty of Peace and Friendship |
| 9. | Singapore | Comprehensive Economic Cooperation Agreement |
| 10. | South Korea | Double Taxation Avoidance Agreement |
| 11. | Syria | Double Taxation Avoidance Agreement |
| 12. | Thailand | Air Services Agreement |
| 13. | Vietnam | Double Taxation Avoidance Agreement |
| 14. | Kuwait | Double Taxation Avoidance Agreement |
| 15. | UAE | Protocol to the Double Taxation Avoidance Agreement |
| 16. | Oman | Double Taxation Avoidance Agreement |
| 17. | Saudi Arabia | Double Taxation Avoidance Agreement |
| 18. | Qatar | Double Taxation Avoidance Agreement |

(c) Treaties are monitored continuously and amended as required through consultation and negotiations, and with the approval of treaty parties.